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Title: Need to provide land already allotted for housing and agricultural purpose to the SCs, Widows, OBCs, Military Personnel and poor people under 20 point programme in NCT of Delhi.

DR. UDIT RAJ (NORTH WEST DELHI): Hon. Deputy Speaker, Sir, under 20 Point Programme, Dalits were allotted housing plots and agricultural lands. Now 38 years have passed but they have not been given *bhoomidhari* rights which means that they cannot claim their right. In some of the places what happened is that their plots have been converted into parks and village land. As on date, they are not in a position to develop their land because they are in fear that any time it can be taken back by the Government.

So I would like to state that this case is already 38 years old; they are already in possession of and are cultivating the land. The law says that 12 years of continuous possession gives the right of ownership. But till today, they have not been given the right of ownership. Most of these people are Dalits, poor, OBC, and backwards. They live in rural areas of Delhi. They have been fighting for it but yet it has not been sorted out.

So, I urge upon the Government that they should be given *bhoomidhari* rights. Today, they do not have the title rights though they are using it. This is what, I wanted to say.